

Company Law Board (Fees on Applications and Petitions) Rules, 1991

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Company Law Board (Fees on Applications and Petitions) Rules, 1991

In exercise of the powers conferred by section 642 read with sub-section (2) of section 637A of the Companies Act, 1956 (1 of 1956), and all other powers enabling it in that behalf, the Central Government hereby makes the following rules, namely.-

1. Short title and commencement :-

- (1) These rules may be called the Company Law Board (Fees on Applications and Petitions) Rules, 1991.
- (2) They shall come into force on the date' of their publication in the Official Gazette.

2. Definitions :-

In these rules, unless the context otherwise requires-

- (a) "Act" means the Companies Act, 1956 (1 of 1956);
- (b) "Company" includes a foreign company;
- (c) "Company Law Board" means the Board of the Company Law Administration, constituted under section 10E of the Act;
- (d) "Monopolies Act" means Monopolies and Restrictive Trade Practices Act, 1969 ;
- (e) "Regional Director" means the person appointed by the Central Government, in the Department of Company Affairs, as a Regional

Director;

(f) "Registrar" means the Registrar of Companies appointed under the Act;

(g) "Section" means a section of the Act;

(h) "Schedule" means the Schedule to these rules;

(i) "Security" means security as defined in clause (b) of sub-section (1) of s.22A of the Securities Contracts Act,

(j) "Securities Contracts Act" means Securities Contracts (Regulation) Act, 1956.

3. Fees on application or petition :-

(1) Every petition made to the Company Law Board shall be accompanied by the appropriate fee specified in the Schedule to these Rules: Provided that no fee shall be payable on applications or petitions made by the Regional Director, Registrar of Companies, or by the Central Government, or by any officer on behalf of the Government ¹ [or by the Government of a State].

(2) Every interlocutory application made to the Company Law Board for an interim order or direction shall be accompanied by a fee of rupees fifty.

1. Inserted by Company Law Board (Fees on Applications and Petitions) (Amendment) Rules, 1992, w.e.f. 29-9-1992.

4. 4 :-

The fees payable under these rules shall be paid by means of a bank draft drawn in favour of Pay and Accounts Officer, Department of Company Affairs, New Delhi/Bombay/Calcutta/Madras.

5. The fees received by the Pay and Accounts Officer under :-

these rules shall be credited to the Public Account of India under the Head of Account 1475 - Other General Economic Services - Regulation of Joint Stock Companies - Fees realised under the Companies Act, 1956.]

SCHEDULE 1

Schedule

SI. No.	Section of the Act	Nature of application/petition	Fees (in Rs.)
		[See rule 2(1)]	

1.	S. 17(2)	For confirming alteration in memorandum of association as to change of place of the registered office from one State to another or with respect to objects of a company.	1000
2.	S. 18(4)	For extension of time for filing documents for registration of alteration.	100
3.	S. 19	Application for revival of order made under section 17.	100
4.	S. 43	Praying for relief from consequences of failure to comply with the conditions constituting it a private company.	200
5.	S. 49(10)	To direct the company to allow an immediate inspection of Register of Investments, if the inspection is refused.	100
6.	S. 58A(9) and S.45QA of Reserve Bank of India Act, 1934	To direct the company to make repayment of the matured deposits.	50
6A.	S.58AA(1)	Intimation of default made by the company in repayment of small deposits or part thereof or any interest thereupon.	1000
7.	S. 79(2)	To sanction issue of shares at a discount.	1000
8.	S. 80A(1)	To give consent to issue of further redeemable preference shares in lieu of irredeemable preference shares.	1000
	Proviso		
9.	S. 111	For rectification of Register of Members on any ground including refusal of registration of transfer/transmission of shares/debentures by the company.	500
10.	S. 113(1)	For extending the period for delivery of the certificates of debentures.	500
11.	S. 113(3)	To correct the default in non-compliance of sub	

		section (1) of section 113 providing time limit for	
		issue of share/debenture certificates.	50
11A.	S.117B(4)	Petition by the Debenture Trustees	1000
11B.	S.117C(4)	To direct the company to make repayment of matured debentures	50
12.	S. 118(3)	For furnishing copy of trust deed to person	
		requiring it.	50
13.	S. 141(1)	For extension of time for condonation of delay	
	and (3)	in filing the particulars of a charge or	
		modification of a charge or intimation of	
		payment or satisfaction of a charge with the	

		Registrar of Companies.	200
14.	S. 144(4)	To direct inspection of copies of instrument	
		creating charges or register of charges.	200
15.	S. 163(6)	To direct inspection of Registers and returns or to	
		furnish the copies thereof to the person requiring	
		it.	500
16.	S. 167	To direct or to call annual general meeting.	500
17.	S. 186	For ordering calling of general meeting (other than	
		annual general meeting).	500
18.	S. 188(5)	For order as to whether the rights conferred are	
		being abused to secure needless publicity for	
		defamatory matter and to order company's costs to	
		be paid in whole or in part by the requisitionists.	50
19.	S. 196(4)	For passing order directing immediate inspection of	
		minute books or directing that a copy thereof be	
		sent forthwith to person requiring it.	50
20.	S. 219(4)	To pass an order directing that a copy of balance	
		sheet and auditor's report demanded be furnished	
		forthwith to person concerned.	50
21.	S. 225(3)	To decide as to whether right of auditors to	
	Proviso	get their representation circulated and read out	
		at meeting is being abused to secure needless	
		publicity for defamatory matter and to order	
		company's costs on an application to be paid in	
		whole or in part by retiring auditors.	500
22.	S. 235(2)	To declare by an order that affairs of a company be investigated by inspector(s).	3[2,500]
22A.	S. 237B	To order investigations of the affairs of a company	2,500

23.	S. 250	Complaint by any person for finding out facts about certain shares.	5[2,500]
24.	S. 284(4)	To decide as to whether the right of a director to	
	proviso	get his representation circulated and read out at meeting is being abused to secure needless publicity for defamatory matter and to order company's costs on application to be paid in whole or in part by such director.	100
25.	S. 304(2)(B)	To pass an order directing immediate inspection of register maintained under section 303.	500
26.	S. 307(9)	To pass an order directing immediate inspection of register maintained under the section.	500
27.	Ss. 397,398,	To exercise powers in connection with preven	5000
	400,401,402,	tion of oppression and/or mismanagement	
	403,404,405		
28.	S. 407(1)	To grant leave for an appointment of managing director or manager whose agreement has been terminated or set aside provided notice has been served on Central Government.	2,500
29.	S. 408	To decide whether it is necessary to appoint Government directors on the Board of Directors and to advise Central Government accordingly.	2,500
30.	S. 409(1)	To prevent change in Board of Directors likely to affect company prejudicially.	2,500
31.	S. 614(1)	To pass an order directing a company to make good the default from its failure to make returns etc. to the Registrar of Companies.	500
32.	[* * * * *]	[* * * * *.]	[***]
33.	S. 2A of the Monopolies Act	For determination of any question of group, inter-connection or same management in accordance with the provisions of section 2A of the Monopolies Act.	500